

Item No. 17

Court No. 3

Section

KIA

**SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS**

Petition (s) For Special Leave To Appeal (Civil/~~Special~~) No. (s) 13081-82 of 19 90  
(From the Judgement and order dated 30.3.90 of the High Court of Central  
Administrative Tribunal, Ernakulam Bench in D.A.No.3/89 and S.A.No.15/1  
Director General of Posts & Drs.  
...PETITIONER(S)

VERSUS

B. Ravindran & Anr.  
(With Appln.(s) for Ex-Parte stay)

...RESPONDENT(S)

Date : 19.12.90 : This/These petition (s) was/were called on for hearing today  
CORAM :

Hon'ble Mr. Justice M.H.Kania  
Hon'ble Mr. Justice J.S.Verma  
Hon'ble Mr. Justice

For the Petitioners : Mr.KTS.Tulsi, ASG.,  
Mr.C.Ramesh, Mr.CVS.Rao, Advs.

For the Respondents :

UPON hearing counsel the Court made the following  
ORDER

Issue Notice on Special Leave Petitions as well as on  
application for stay. Pending notice, there shall be  
an interim stay of the operation of the impugned Judgment  
but the amounts already paid <sup>will</sup> not be recovered.

Shishoo  
(Sumon Mishra)  
AR-cum-PS

(M.L.Grover)  
Court Master

625  
27/12/90

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 21 JUL 1993

C.P

APPLICATION NO(s).

12

/93

Applicant(s)

Respondent(s)

- S.G. Prakash vs. C. Nityanandan & others.
1. S.G. Prakash, Near Kalyani Ganapathi Temple compound - 8th cross, Magadi Road, Bangalore-23.
  2. C. Nityanandan, The Chief Superintendent Central Telegraph Office Bangalore-1.
  3. R. Srinivasan, The Chief General Manager (Telecom) Karnataka Circle Bangalore-9.
  4. Wagle, The Director General (Telecom) Ministry of Telecom Govt. India Daka Bhawan. New Delhi.
  5. Sri. M.S. Nagaraj, Advocate, No. 11, Sriyatha Complex, Second floor, Cross Gandhi Nagar Bangalore-9.
  6. Sri. M.V. Rao, Central Govt Standing Counsel, High Court Building Bangalore

**SUBJECT:-** Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY/INTERIM ORDER passed by this Tribunal in the above said  
application(s) on --- 12.7.93 ---

Issued  
by

7/c

for

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

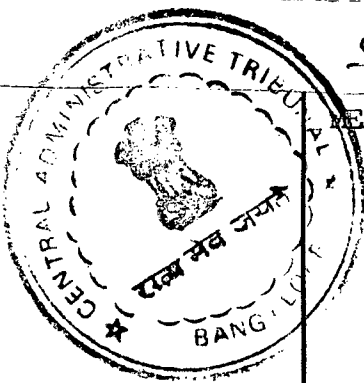
21/7/93

3 -

**In the Central Administrative Tribunal  
Bangalore Bench  
Bangalore**

Contempt Application No.... 12 ..... of

**ORDER SHEET (contd)**

| Date | Office Notes | Orders of Tribunal                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
|------|--------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|      |              | <p>PKS[VC]/VR[MA]<br/>July 12th, 1993</p> <p style="text-align: center;"><u>ORDER</u></p> <p>The direction of this Tribunal was to dispose off the representation made by the Tribunal. That direction has since been complied with and that is according to both sides. In the circumstances we see no cause to haul up the respondents for contempt of court action. On this note we dismiss this CP finally.</p> <div><div></div><div><p>Sd- _____<br/>MEMBER [A]</p><p>Sd- _____<br/>VICE-CHAIRMAN</p><p><b>TRUE COPY</b></p><p><i>m. Anu S</i><br/><b>SECTION OFFICER</b><br/>CENTRAL ADMINISTRATIVE TRIBUNAL<br/>ADDITIONAL BENCH<br/>BANGALORE</p><p>21/7/23</p></div></div> |